1071 Appointment of a Committee to review Constitutional

Mr. Parthasarathy, I am told, is being named for admission into the Government. But one thing is clear. What Mr. Parthasarthy has said, after that he should never be included in the Council of Ministers.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No_w there are two Messages. And there are some new Member_s anxious to speak. If the House can sit for half an hour, because Mr. Bhupesh Gupta has taken mor_e time, they can also take part. I am in the hands of the House. What is th_e opinion of the House? Shall we continue?

(No hon. Member dissented.)

5p.м.

MESSAGES FROM THE LOK SABHA

I. THE PUBLIC PROVIDENT FUND BILL, 1968.

II. APPOINTMENT OF A MEMBER TO THE JOINT COMMITTEE ON THE SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1967

SECRETARY: Sir I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"In accordance with the provisions of Rule 96 of the Rule_s of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Public Provident Fund Bill, 1968, a_s passed by Lok Sabha at its sitting held on the 2nd May, 1968."

Sir, I lay the Bill on the Table.

Provisions relating to 10 /

Prm of Govt in

States

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 3rd May, 1968, adopted the following motion in regard t_0 the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the of representation, and readjustment redelimitation of parliamentary assembly constituencies in so far.as such readjustment and redelimitation necessitated by such inclusion or exclusion and for matters connected there with, in the vacancy caused by the rem signation of Shri D. Sanjivayya from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now there are seven members. I would request them to confine themselves to five minutes.

DESOLUTION REGARDING AP-POINTMENT OF A COMMITTEE TO REVIEW CONSTITUTIONAL PROVISIONS RELATING TO FORM OF GOVERNMENT IN STATED—continued.

ساملے فی اس پر میں عرض کرنا چاھا ھوں - اصل میں اگر ھم آزادی کے مطابق جو امریکہ نے پہلے حاصل کی تھی جس کے متعلق جو عرض کیا گیا ھے باد کریں کہ ابراھم للکن نے کیا کہا تھا -

He said 109 years ago that we must depend only on the spirit of liberty and not on the army, navy or air force. If we extinguish the spirit of liberty, we will be sowing the seeds of despotism at our very doors.

مين سمجهتا هرن هددوستان جسے هم نے انگریز کے هاتھوں سے حاصل کیا تھا تب سے هم جمہوریت کا فائدہ صحیم دھنگ سے الہا رہے هين - همين يه معلوم هے که ولا هم کو تقسیم کر کے اور دیا کر کے چھوڑ گیا ھے - ایک طرف اس نے ایسی حرکت کی اور همارے بھائیوں کو جدا کیا اور دوسری طرف جو ایک یونیک کیرکٹر هندوستان کے لئے رها سیکولرزم کا ایسا کسی اور کفتری میں نام نہیں چاتا ہے کیوں کہ یہاں سکھ تھے ، مسلمان تھے ، هلدو تھے ، کرسچین تھ اور سبھی فرقے کے لوگ تھے - تو سهکولرزم کا ترم هندوستان جهسے عظیم ملک نے کوائن کیا اور کسی اور ملک میں یہ اور زیادہ کوائن نہیں ہوا - یہی وجہ ہے کہ

انگریزوں نے هم کو پریشان کو کے آزاد گیا اور تب سے هم اس آئین میں یقین رکھتے هیں جو سب فرقوں کو گارنڈی دیتا ہے۔ هم کشمیری بھی اس میں شامل هیں۔

یہاں اس ریزولیشن میں کئی
استیتوں کے الیکشن نے بارے میں
حواله دیا گیا - میں سمجہتا ھوں
کھ ھم انورں نے خلاف اور شخصی
نظام کے خلاف لوتے تیے اور ھم نے
آزادی کا درخت ایسی سر زمین میں
لگایا هے جس کے آزادی کے جذبے کو
گاندھی جی نے سینچا ھے - ایک
طرف تو گاندھی جی نے آزادی کا
طرف تو گاندھی جی نے آزادی کا
ریکستان تھا - ھم ھندوستانی ھیں
دیکستان تھا - ھم ھندوستانی ھیں
اور میں سمجھتا ھوں اس هندوستان

حال هی میں پارلیمنت میں اکثر ممبروں نے شیخ عبدال کی رها بهی وهائی کے متعلق کہا اور وہ رها بهی هوئے مگر پاکستان میں مقابلتاً ایک هی پارتی هے - مقابلتاً ایک هی پارتی هے - مقابلتاً اور پاکستان میں تانا شاهی هے اور اور پاکستان میں تانا شاهی هے اور چین بالکل اس کے لئے مشہور هے - هم نے اس قیموکریسی کو اختیار کیا هم نے اس قیموکریسی کو اختیار کیا هم جو بائی بیلت هوئی هے - We do not believe in getting socialism through bullets.

يه همارا استبلشد يرنسيل هے -کہ کانگویس کے لوگوں کو جن کو ٹکٹ نہیں دیا جا ولا نیہاں سے چلے گئے مگو ولا ويترين استهتسمين هين - هم كو اس كا اعتراف ہے مگر ہو سکتا معمولی ناراضگی سے دوسری سے مل گئے ہوں اور ان پارٹیوں نے ان کو لیدر بدایا هو لیکن کیا کس ملک سے ھے کن کہتے ہوئے تھے اور پاپولر ہوئے ہیں -کہنا جامتا صرف ية عرض الكرنا جاهتا هور كة هماری استیت کے بارے میں بار بار یہ کہا گیا ہے الهکشن کے بارے میں که وهان الیکشون انهین موثے ریه بات هاؤس اور پریس میں بھی آئی ھے لیکن میں یہ عرض کرنا چاھتا ھوں کہ شیخے عبداللہ کے وقت موس هماری ریاست میں کوئی منطالف پارتی امیدوار نهیں تها - بخشی غلام محمد کے وقت بھی بالکل نام کا اپوزیشی آیا تها لیکی آج وهال نیشنل كانفرنس ايوزيش مين ليجسلية مين کھڑی ہے - هماری ریاستی سرکار کے سربرالا صادق صاحب نے سب کو وعدہ کیا تھا ، گارندی دی تهی اور وهان الیکشن جو هوئے تھے وہ الیکشن کمیشن آف اندیا کے ذریعہ ھرئے تھے اور میں نے بصیشیت ایدووکیت کے آرکو کیا تھا ور وہ مطمئیں ہوئے که وہاں فیر الیکشن ہوا – میں سری نگر کے بارے میں پاکستان ریڈیو کی شہر کو کوت کرتا ہوں:

کرتا ہوں:

سید میں باکستان میں میں سری شہر کو کوت

Radio Pakistan commentary in English at 4-50 p.m. on January 10, 1967 described Masoodi as an 'important candidate in the elections' and 'a champion of the freedom of Kashmir.' His meagre handful of slogans 'Release Sheikh Abdullah' and 'Let Kashmiris decide Kashmir's fate', etc., were described as a mainfesto, parts of which were broadcast repeatedly. Members of the Plebiscite Front despite its formal call for a boycott of the elections went to Masoodi's support. Masoodi had chosen a constituency (Srinagar) where he and his father are well known, for a prestige fight in a four-cornered contest with Bakshi Ghulam Mohammad, Ali Mohammad Tariq (a Congress Member) and T. N. Mattoo (Jan Sangh). In an electorate of 354,365, the votes polled wer_e 131,871 representing a percentage of 37.21. Bakshi Ghulam Mohammad won the seat with 59,415 votes. Tariq followed with 50,179 votes . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

شری سید حسین : هماری کانگریس پارتی کے زیادہ ممبر هیں۔

I humbly submit that this means encroachment on our valuable time and the right of speaking in this House. I would request humbly that I may be allowed only five minutes more,

States

[شری سید حسین] تو میں عرض کرنا چاهتا هوں -همارا کنستی تیوشن گرنتی کرتا هے فندامنتل رائتس کو -

وائس چيرمين (شرى اکبر على خان) : أب كا تائم هو گيا هے -

شری سید حسین: تو میں ایک منت میں ختم کرتا ہوں - کچھ ممبروں نے کہا کہ ڈالسیا - ساھو جین نے اور قاتا نے ممبروں کوبنایا - میں سمجھتا ہوں کہ الیکٹریٹ کو ایجوکیٹ کرنا چاھیئے - اگر الیکٹریٹ ایکوکیٹ ھو جائیں گے - تو بائی لت سمجھ داری سے ووت دے سکینگے اور صدے آدمی آئے آئینگے -

ं[श्री संयद हुसैन (जम्मू ग्रांर काश्मीर):
जनाव जो तजबीज हाउस के सामने है उस
पर में अर्ज करना चाहता हूं। ग्रसल में ग्रगर
हम ग्राजादी के मुताबिक जो ग्रमरीका ने
पहले हासिल की थी जिसके मुत्तलिक जो
ग्रजं किया गया है याद करें कि ग्रबाहम
लिकन ने क्या कहा था।

H_e said 109 years ago that we must depend only on the spirit of liberty and not on the army, navy or air force. If we extinguish the spirit of liberty, we will be sowing the seeds of despotism at our very doors.

में समझता हूं हिन्दुस्तान जिसे हमने अंग्रेजों के हाथों से हासिल किया था तब से हम जम्हूरियत का फायदा सही ढंग से उठा एहे हैं। हमें यह मालूम है कि वह हमको तकसीम करके और दवा करके छोड़ गया है। एक तरफ उसने ऐसी हरकत की ग्रीर हमारे भाईयों को जुदा किया ग्रीर दूसरी तरफ जो एक यूनीक करेक्टर हिन्दुस्तान के लिए रहा सेक्यूलरिज्म का ऐसा किसी ग्रीर कन्द्री में नाम नहीं चलता है क्योंकि यहां सिख थे, मुसलमान थे, हिन्दू थे, किञ्चियन थे ग्रीर सभी फिरके के लोग थे। तो सिक्यूलरिज्म का टमं हिन्दुस्तान जैसे ग्रीम मुल्क ने कायम किया ग्रीर किसी ग्रीर मुक्क में यह ग्रीर ज्यादा कायम नहीं हुआ। यही बजह है कि ग्रंगेजो ने हमको परेशान करके ग्राजाद किया ग्रीर तबसे हम इस ग्राईन में यकीन रखते हैं जो सब फिरकों को गारण्टी देता है—हम कश्मीरी भी उसमें शामिल हैं।

यहां इस रेजोल्यूशन में कई स्टेटों के इलैक्शन के बारे में हवाला दिया गया । मैं समझता हूं कि हम अंग्रेजों के खिलाफ और शक्सी निजाम के खिलाफ लड़ते थे और हमने आजादी का दरख्त ऐसी सरज्जमीन में लगाया है जिसके आजादी के जज्जे को गांधीजी ने सींचा है। एक तरफ तो गांधी जी ने आजादी का जज्जा सींचा और दूसरी तरफ इसके रेगिस्तान था। हम हिन्दुस्तानी हैं और मैं समझता हूं कि इस हिन्दुस्तान में आजादी का फल हरेक को मिलता है।

हाल ही में पालियामेंट में अक्सर मेम्बरों ने शेख अब्दुल्ला की रिहाई के लिये कहा और वे रिहा भी हुए मगर पाकिस्तान में मुकाबलतन एक ही पार्टी है। मुकाबलतन इलेक्टोरेट कम हैं अस्सी हजार हैं और पाकि-स्तान में तानाशाही है और चीन विल्कुल इसके लिये मशहूर है। हमने इस डेमोक्रेसी को अस्त्यार किया है जो बाई बैलेट हुई है। We do not believe in getting socialism through bullets.

यह हमारा इस्टब्लिश्ड प्रिसिपल है। मैं समझता हुं कि कांग्रेस के लोगों को जिन की

^{†[]} Hindi translation,

टिकट नहीं दिया जा सका वे यहां से चले गये मगर वो वेटरन स्टेटसनैन हैं। हमको इसका इतराफ है मगर हो सकता है कि मामुली नाराजगी से दूसरी पार्टियों से मिल गये हों ग्रीर इन पार्टियो ने इनको लीडर बनाया हो । लेकिन कैसे है किस मुल्क से है किन उसुलों पर खड़े हुए थे और पोपुलर हए हैं । बहरहाल चंकि इस मामला में मैं ज्यादा नहीं कहना चाहता हं सिर्फ यह खर्ज करना चाहता हूं कि हमारी स्टेट के बारे में बार बार यह कहा गया है इलैक्शन के बारे में कि वहां इलैक्शन नहीं हुए भीर यह बात हाउस और प्रेस में भी आई है लेकिन में यह अर्ज करना चाहता हं कि शेख अब्दल्ला के वक्त में हमारी रियासत में कोई मुखालफ पार्टी उम्मीदवारं नहीं थी । बख्णी गुलाम म्हम्मद के वक्त भी बिल्कूल लाम का आपोजी-शन आया था लेकिन आज वहां नेशनल कान्फेन्स ग्रापोजीशन में लेजिस्लेटिव में खडी है। हमारी रियासती सरकार के सरबराह सादिक साहब ने सब को वायदा किया था गारण्टी दी थी और वहां इलैक्शन जो हए थे वो इलैक्शन कमीशन आफ़ इण्डिया के जरिए हुए थे और मैंने बाहैसियत एडवोकेट के आरग किया था और वे मुत्तमय्यन हुए कि वहां फेयर इलैक्शन हुआ । मैं श्रीनगर के बारे में पाकिस्तान रेडियो की रिपोर्ट कोट करता हं :

Radio Pakistan commentary in English at 4-50 p.m. on January 10, 1967 described Masoodi as an 'important candidate in the elections' and 'a champion of the freedom of Kashmir'. His meagre handful of slogans 'Release Sheikh Abdullah' and 'Let Kashmiris decide Kashmir's fate, etc., were described as a manifesto, parts of which were broadcast repeatedly. Members of the Plebiscite Front despite its formal call for a boycott of the elections went to Masoodi's support. Masoodi had chosen a constituency (Srinagar) where he and his

father are well known, for a prestige fight in a four concerned contest with Bakshf Ghulam Mohammad, Ali Mohhammad Tariq, (a Congress Member) and T. N. Matoo (Jan Sangh). In an electorate of 3,54,365 the votes pollea were 1,31,871 representing a percentage of 37.21. Bakshi Ghulam Mohammad won the seat with 59,415 votes, Tariq followed with 50,179 votes . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

श्री सैयद हुसैन : हमारी कांग्रेस पार्टी के ज्यादा मेम्बर हैं।

I humbly submit that this means encroachment on our valuable time and th_e right of speaking in this House. I would request humbly that I may b_e allowed only five minutes more.

तो मैं अर्ज करना चाहता हूं। हमारा कांस्टीट्यूशन गारण्टी करता है फण्डामेंटल राइटस को।

भाइस चेयरमेन (श्री सकवर स्रली खां): आपका टाइम हो गया है।

श्री सैयद हुसैन : तो मैं एक मिनट में खत्म करता हूं । कुछ मैंम्बरों ने कहा कि डालिसया साहू जैन ने ग्रीर टाटा ने मेम्बरों को बनाया । मैं समझता हूं कि इलेक्टोरेट को ऐजूकेट करना चाहिये । अगर इलेक्टोरेट ऐजूकेट हो जायेंगे तो बाई बैलेट समझदारी से बोट दे सकेंगे ग्रीर सही ग्रादमी ग्रागे ग्रायेंगे ।

श्री एम॰ एल॰ कोल्लूर (मैसूर): उप-सभाव्यक्ष महोदय जो रिजोल्यूशन कांस्टी-ट्यूशन में श्रमेंडमेंट करने के लिए रखा गया है उससे कुछ फायदा होने वाला नहीं है। श्राज हमारे मुल्क में सियासी हिसाब से इम्प्योरिटी श्रा गई है श्रीर जनता करण्ट कर रही है। क्या हम इस चीज को कांस्टी-ट्यूशन को श्रमेंड करके ठीक कर सकते हैं श्रीर इस तरह से उसमें प्योरिटी श्रा सकती

[श्री:एम० एन० के.स्तूर]

'है ? क्या हम इस तरह से जनता में करेक्टर ला सकते हैं यह बनियादी मसला है और इस पर हमका सोचना होगा । इस चीज को कांस्टीटयशन को अमेंड करने से ठीक नहीं किया जा सकता है क्योंकि आज पोलिटिकल पार्टीज की हालत ऐसी हो चकी है कि आप जरा पीछे की ग्रोर देखिये कि जिन लोगीं को 1952 में टिकट नहीं दिया गया वे ही श्रपोजीशन पार्टी के बड़े लीडर बन गये हैं। वे लोग जब कोई ग्राइडियलिस्टिकः बेसिस पर धीर इकोनोमिक प्रोग्नाम को लेकर काम नहीं करेंगे तो उससे जनता में इम्प्योरिटी पैदा करेंगे । लोग जब इलैक्शन में करण्ट प्रैक्टिस श्रक्तियार करते हैं तो जनता को भी उसी तरफ ले जाते हैं। ग्राप ईमानदारी से देखें कि जो लोग इलैक्शन में खर्च करते हैं उसका सही हिसाब बतलाते हैं कि वे क्या खर्च करते हैं और इसमें हमारा क्या ऐक्यन होता है। धाज जो इलैक्शन में प्रोपेगन्डा होता है वह कास्ट के बेसिस पर होता है प्राविन्स के बेसिस पर होता है ग्रीर कम्युनिटी बेसिस पर होता है। स्राज एटमास्फीयर क्या है सब पार्टीज में । कोई कम्यनिस्ट नहीं बचा है, कोई एस० एस० पी० नहीं बचा है, कोई जन संघ नहीं बचा है। ग्राज मैं हजारों केस ऐसे दता सकता हं कि जो जन सघ के मेम्बर हैं वे यहां से निकाले गये हैं, जो एस० एस० पी० के मेम्बर हैं वे यहां के निकाले गये । यही लास्ट जनरल एलेक्शंस में जो कांग्रेस से निकाले गये हैं उन्हीं को आज लीडर बना के रखा गया है असेम्बलियों में । उसमें कोई बात नहीं है लेकिन देखना यह है कि बुनियाद क्या है। पोलिटिकल पार्टीज जो श्राज संभाले हए हैं, जो पार्टीज के लीडर्स हैं, जो पार्टीज के ब्राफिस बियरर्स है वे अपने ब्रपने ढंग से ग्रुप बना करके दूसरे लोगों को दूर रखते हैं ग्रपनी ही गवर्न मेंट से, ग्रुपरी ही पार्टी से । ग्राज कम्युनिस्ट

पार्टी का भी वही हाल है। अगर डांगे जी-हट गये तो फिर सा मिल जाते कोई लेफिटस्ट हो गया ग्रीर कोई राइटिस्ट हो गया । यहां सब काम आइडियलिज्म से हट कर के होता है। कान्स्टीट्युशन में श्रमेंडमेंट करने से भी कोई मसला हल नहीं होगा। फार एक्जाम्पल ग्राप पंचायतों की केवल बंई को लीजिये, पंचायतों का एलेक्शन नहीं होता है। कार एक्जाम्यल ग्राप मैसूर की र्ज ज़िए हमने अपनी ओर से ऐक्ट बनाया है कि पंचायतों का चार साल के अन्दर एलेक्शन होगा, लेकिन ब्राठ साल तक तालका बोर्ड ग्रौर पंचायतों का एलेक्शन नहीं होता है। अगर ईमानदारी के साथ हम मासेज (Masses) को एजुकेट करें ग्रौर यह पैसा, यह शरा । श्रीर जाति वगैरह का मामला न हो तो न बिरला ग्राने वाला है. न टाटा श्राने वाला है, जो वर्कर्स है वही ग्राने वाले हैं। ग्राज परिस्थिति ऐसी है कि जनरल एलेक्शंस में कि कोई श्रादमी जो वकर है, जो ईमानदारी के साथ काम कर सकता है उसके लिये एलेक्शंस में कोई जगह नहीं है। अगर कोई ग्रौर कुछ कहता है तो मैं उससे मृतफ़िक नहीं हो सकता और बिल्कुल गलत चीज उसमें हो सकती है। ग्राज ऐसी चीज हो सकती है कि अगर हम यह सोचें कि जल्दी से जल्दी हर लेदिल पर जो एलेक्शंस हैं वे हम सख्ती के साथ करायें तो उससे हालत ठीक हो सकती है। ग्राज जरूरत हो तो ग्रमेंडमेंट कांस्टि-दयशन में करके 5 साल के बजाय चार साल या तीन साल जनरल एलेक्शंस के लिये रिखये । इससे जो पार्टी पालिटिक्स है वह श्रापसे ग्राप खत्म हो जायगी राज्य सभा का भी एलेक्शन 6 साल के बजाय चार साल का रखिये । इसी तरह से पंचायतों का एलेक्शन चारंसाल के बजाय दो साल रखिये। इससे मासेज में यकीनी तौर से सही ढंग ग्रायेगा सिर्फ यह कहने से काम नहीं चलेगा जो ग्रादमी पोलिटिकल पार्टी से निकाले

1083 Appointment of a Committee to review Constitutional

हुये हैं वे इम्प्योर हैं ग्रीर हम प्योर । जो पार्टी वाले ऐसा बोलते हैं उसमें कोई सचवाई नहीं है। जो कनविक्शन के लिहाज से पार्टी चेंज करते हैं वे भी उतने ही ईमानदार हैं। ग्राप कांशेंस देखिये कि वे किस वजह से पार्टी छोड़ कर चले गये हैं ग्रीर ग्राप जरा ग्रन्दर जाइये कि एक पार्टी छोड कर वे दूसरी पार्टी में क्यों गये हैं। जो पार्टी में रहते वाले हैं उनमें भी उतनी ही इम्प्योरिटी है जितनी पार्टी छोड़ कर जाने वालो में है। इस लिहाज से पार्टी का मसला इन तरह से हल नहीं होता है। यह सिर्फ इस तरह से हल होगा कि पोलिटिकल पार्टीज बैठें ग्रौर इसके लिये कोई हल निकालें। कांस्टिट्यूशन में अमेंडमेंट करने से ही यह मसला हल होने वाला नहीं है। इसर्लिये में समझता हं कि इस रेजोल्युशन से कुछ फायदा भी नहीं होता है। ये दो लफ़ज कह कर मैं बैंठना चाहता हं।

श्रो गरम्ख सिंह (पंजाव): उपसमाध्यक्ष महोदय, इस महदूद वक्त में इस प्रस्ताव के सम्बन्ध में मैं सिर्फ दो बातें कहना चाहता हूं। इस प्रस्तात्र को पेश करने वाले माननीय मेम्बर की भावना कुछ हो, मगर यह प्रस्ताव एक नामुकम्मल सा प्रस्ताव है। कांस्टीट्यूशन में तो परिवर्तन होते ही रहते हैं, वक्त पर, मुनासिब वक्त पर होते हैं, ग्रीर ग्रागे भी होते चले जायेंगे, मगर इस प्रस्ताव में जो तजवीज पेश की गई है उसका हश्च वही होगा जो कि उन वजारतों का हुआ है जो कि इस कहावत के मताबिक बनी थीं :

> कहीं की इंट, कहीं का रोड़ा, भानमती ने कृनवा जोडा।

तो जो उसका हश्र हुआ है, अगर इस किस्म की कोई कमेटी इस प्रस्ताव के मताबिक बना भी दी जाये तो उसका भी वही हश्र होने वाला है। इसलिये में समझता हूं कि यह प्रस्ताव बेमानी है ।

कुछ माननीय मेम्बरों ने कुछ बातें इस हाउस में ऐसी कहीं हैं जिनका ताल्लुक म्जब्बजह प्रस्ताव से तो ज्यादा नहीं था मगर उन्होंने जो कुछ अपने दिल का कहना था वह कह दिया। मैं समझता हं कि कांग्रेस पार्टी पर यह दोष देना या सेंट्रल गवर्नमेंट पर यह दोष देना कि जो गैर-कांग्रेसी वजार कुछ प्राविसेज में बनाई गई श्रौर तोड़ दी गई हैं उनका वैसा हश्व कांग्रेस की वजह से हम्रा है या केन्द्रीय सरकार की वजह से हम्रा है, यह बात विलक्त ही गलत है।

दसरे खुंबीं में जो हालत है उनकी तो हमने अखबारात में पढ़ा है। मगर पंजाब के मताल्लिक में खुद चण्मदीद गवाही दे सकता हं कि पंजाब में जनरल एले श्वंत में हम काँग्रेस वाले 48 मेम्बर कामयाव हवे । ग्रगर 53 हों तो यहाँ काँग्रेस की बजारत बन सकती थो । मैं आपको यह कहता हूं कि गरू से हमारों यह मंशा थी कि अब हम देखें कि दूसरे लोग किस तरह से हुम्मा का तज्जी करते हैं और वह किस तरह से हुत्सत चलाते हैं अगर्चे यह हम शरू से समझते थे कि इस तरह के जो अजोड़ जोड़ हो रहें हैं उनसे कोई हकुमत चल नहीं सकती और ऐसा हो हमा। उस वक्त भी हमारे साथ ग्राठ दस के करीब मेम्बर ग्राने को तैयार थे, काँग्रेस में शामिल होने को तैयार थे, मगर हमने यह मुनासिब नहीं समझा था ग्रीर कांग्रेस हाई कमांड ने भी यही कहा या कि किसी ग्रुप से तोड़ कर किसी को लेना ठीक नहीं है, धगर ग्रंप का ग्रंप कोई ग्राता है तो ग्राप उसके बारे में सोच सकते हैं। इस तरीके हमने उस तरफ खयाल नहीं किया और वहाँ युनाइडेड फांट की सरकार बनी ग्रीर उसका तजुर्वा लोगों ने किया। यह बिल्कूल गलत है कि उसके तोड़ने में काँग्रेस ने कूछ खास तौर पर कोशिश की है क्योंकि हम तो चाहते थे कि ये तज्र वा करें। मगर बात असल में यह हुई कि इस किस्म को [श्री एम० एल० को हत्र]

पार्टी इकरठी हुई यानी कम्यनिस्ट, अकाली पार्टी, जनसंघ पार्टी, कम्यनल ग्रीर नान-कम्यनल पार्टीज जो थीं वे इन ढंग से इकटडी हुई कि जब उनका कोई मिनिस्टर कहीं पंजाब में किसी शहर में जाता था तो उनका जो श्रपना यनिट था, भसलन कोई जनसंव का मिनिस्टर जाता था एक शहर में तो अकालियों का जो लोकल युनिट होता था तो वह उसकी काले झंडे दिखाता था । जब हालात एसे थे तो वह वजारत कितनी देर चल सकती थी। इस तरह से जो ऐसी बजारतें टर्टी वे ग्रपनी वजह से ट्डीं, ग्रपनी कमजोरी की वजह से टटीं । काँग्रेस ने उनको तोडने की कोशिश नहीं की ग्रौर न काँग्रेस की ऐसी मंत्रा थी। इसलिये पंजाब की मिसाल से मैं बड़े जोर से यह बात कहना चाहता हूं कि यह बिल्कुल ही गलत है कि काँग्रेस की किसी वजह से या सेंट्ल गवर्नमेंट को किसी वजह से पंजाब में युनाइडेट फांट की सरकार टुटी है, बल्कि मैं अपने यहाँ जो नेता हैं उनके मन की बात को जानता हुं कि वे यह चाहते थे कि इनको चलने दें, मगर उनका चलना ही ऐसा नाम्म-किन हो गया ग्रौर इस वजह से नाममकिन हो गया कि कम्यनिस्ट, ग्रकाली ग्रीर जनसंघ ये तीनों इकटठे हो कर के इनका चलना जो। था वह बिल्कुल नाम्भिकिन था ग्रौर इस वजह से उनकी वजारत जो थी वह टुट गई। एक बात में यह कहना चाहता था।

दूसरी बात जिसका जिक मैं इस प्रस्ताव के साथ करना चाहता हूं वह यह है जो घरोड़ा साहब ने कहा है। मैं समझता हूं कि अच्छा परिवर्तन ग्रच्छी बात है। डिकेक्टर्स का मेरा भी कई साल का तजुर्बा है। काँग्रेस ने तो हमेशा उनको डिस्क्रेज किया है। अच्छी बात तो यह है कि कोई किसी पार्टी को छोड़ कर आता है तो फिर वह नया एलें ≉शन लड़े और जिस पार्टी में वह शामिल हुआ है उस पार्टी के टिकट पर इस्तीफा देकर लड़े। मैं समझता हैं कि ग्रस्तन यह बात ठीक है। मगर इसमें कसुर किसको देसकते हैं। हम ने तो एक मिसाल, जैसा कि अरोड़ा साहब ने कहा है, पेण कर दी है और उस मिसाल का अच्छा असर हुया है । हरियाणा में अब मिडटर्म एलें क्शन हो रहा है, मैं तकरोबन हर एक हल्के से होकर आया हं, मैंने देखा है कि जनता ने इस चीज का बड़ा स्वागत किया है, काँग्रेस हाई कमाँड ने जो यह फैनला लिया है कि डिकेक्टर्स की टिकट न दिये जायें इसका ग्रसर ग्राम जनता पर बहुत ज्यादा हुया है श्रीर शायद सिर्फ एक इस असर की वजह से ही इस वक्त काँग्रेस हरियाणा में एवसे ल्यट मेजारिटी में हो जाये तो कोई ताज्जब की बात नहीं है । इस बास्ते मैं यह गुजारिश कह्नंगा ...

श्री भूवेश गुप्त : ग्राप डिक क्टर को तो चीफ मिनिस्टर बनाते हैं, पंजाब ने बना दिया, बंगाल में बना दिया, बिहार में बना दिया और आपको राज्य सभा में भेज दिया।

श्री गरमख सिंह: मैं पंजाब की बात कह रहा था और मैंने कहा कि कम्यनिस्ट और जनसंध ग्रीर ग्रकाली इक्टें होकर चलें यह मश्किल है, चल नहीं सकते, और इसी वजह से पंजाब की युनाइटेड फंट की गवनें मेंट ट्टी है, काँग्रेस का उसके तोड़ने में कोई दखल नहीं है, यह ग्रापको पता होना चाहिये।

तो मैं यह अर्ज कर रहा था कि डिफेक्टसं की बात जो चल रही थी तो उसके बारे में काँस्टीट्यूशन में कोई ऐसा परिवर्तन हो जाये, पक्के तौर पर हो जाये, तो मैं समझता हं कि ग्राम सोसाइटी के लिये ग्रीर हर एक ग्रागें-नाइजेशन के लिये यह बहुत अच्छी बात है।

मगर एक बात, साहबे सदर, में आपको बताऊं कि यनाइटेड फंट या दूसरी जो सरकारें बनी थीं उनका तजबी भी सब बहुत कुछ

लोगों ने कर लिया है। वह विरोधी पार्टी के मेम्बर बीस साल की बात बार बार करते हैं। बीस साल का ग्रसा तो बहत लम्बा होता है। में इस बात से इतिफाक नहीं करता, गलतियाँ तो हुई होंगी, जो हुक्मत में लोग होते हैं वह गलती भी करते हैं, व्यक्तिगत गलती होती है, अर्गेनाइजेशन ने भी कहीं कोई गलत फैसला कर दिया हो, मगर यह बात विल्कुल साफ है कि युनाइडेट फ्रांट की जो सरकारे हैं उन्होंने तो एक साल के अन्दर अन्दर ही फिर काँग्रेस की तरफ लोगों की मृतवज्जह कर दिया है। मैं आपको सच कहता हं। साहबे सदर, मैं एक खुबसुरत शेर के साथ श्रपनी बात को खत्म करता हं--किसी शायर ने अपने लिये कहा हो लेकिन इस वक्त के हालात पर यह बिल्कुल असरंदाज होता है :

> इस ख़ता पर ए¿ले साहिल मुझ स बरहम हैं बहत,

डूब कर श्रमवाजे तूफान में उगर श्राताहुं मैं।

SHRI B. T. KEMPARAJ (Mysore): The Resolution says:

"This House is of opinion that, in view of the political developments in some of the States since the last general elections leading to admi-nistative instability, Committee of Members of Parliament representing different political parties should be appointed to review the provisions of the Constitution, particularly the provisions relating to the form of Government in the States, and make recommendations for appropriate changes."

It is a wonder to me how the Member was pleased to bring this Resolution." While bringing this, he ought to have perused the Constitution and the article there in. Article 368 of the Constitution makes it abundantly clear that for any amend-

ment sought to the Constitution there is a procedure laid down. Without following that, this Resolution is infructuous even to be brought before the House. The Constitution is said to be one of the best Constitutions in the world. At the time this was introduced before the Constituent Assembly, many learned people had praised the value of this Constitution. The American Constitution which is a written one, has been compared with this" and it is said that this is the best Constitution. Again, in England, as we know, these is no written Constitution. It is an unwritten Constitution that is working there. Then, in our Constitution, in the preamble itself it is stated:

"WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN DEMOCRATIC REPUBLIC and to secure to all its citizens:

JUSTICE, social, economic an J political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity and to promote among them all;

FRATERNITY assuring the dignity of the individual and the unity of the Nation;

IN OUR CONSTITUENT ASSEMBLY this twenty-sixth day of November, 1949, do HEREBY ADOPT, ENACT AND GIVE TO OURSELVES THIS CONSTITUTION."

When this is the Preamble I do not know how such vehement arguments are advanced by the Members of the opposition. How is it tenable? One Member went to the extent of saying that the Congress should go out of the political arena, for what reason I do not know. Under this Constitution, the Members of the Opposition should know that they have got the liberty to express their opinions before this House. There are particu-

States

[Shri B. T. Kemparaj.] lar provisions referring to changes in a State and its Government, Under articles 354, 355 and 356 it is made abundantly clear that in an emergency, when there is political instability, the Governor has got a duty to report to the President about the matters of the State Legislature and its functions. Then the President will come into the picture. Till then, when the party in power functions, whether the Opposition or the composite groups of political parties, so long as they carry on the administration in accordance with the provisions of the Constitution, no one will meddle with their internal affairs. Therefore. the case made out by the Opposition is not a fit one or a strong one for considering this Resolution. I, therefore, submit that the Resolution should be rejected.

SHRI SITARAM JAIPURIA (Uttar Pradesh): Mr. Vice-Chairman, after hearing Mr. Gupta it may be that quite a number of Members may not agree with the Resolution but I am sure everyone here, including Mr. Gupta, will agree that Mr. Khaitan has done well in focussing the attention of this House and the country to the present situation in the country which is so vital for its soul, political and economic. I for one, feel that the framers of our Constitution, when they framed it, did use the foresight which was the order of the day, which was necessary for us to have a democratic system, a parliamentary democratic system along with the federal structure, but what is good today may not necessarily be good for tomorrow and any country which is progressive in its views will have to adjust itself according to the times and circumstances. For all these years this Constitution has, by and large, proved satisfactory because there was one party rule bu-t now in the last two elections as the political complexion has changed, this system has to be changed and

ways will have to be found out to see how the political instability could be solved. Sir, I for take this opportunity to say one do not whether this party is responsibile, whether the Congress has done a wonderful job or the opposition has done a wonderful job, but I personally feel, Mr. Vice-Chairman, that the political situation in the country cannot be ever governed by factors other than economic It is the considerations. economic condition of the country which." will govern the political scene of the country, and it is in that context .'that it is absolutely essential that there should not only be political stability but also, whatever may be the party-in power, it is essential that the Constitution, the rules and regulations, which are vital to the growth of country, are not only maintained the also honoured by any party that comes into power. In that context it is necessary for us to see what the Congress Party did. Congress Party, having ruled for all these years not only at the Centre but also all over the States, could not stand the other parties ruling in some States. Harvana was toppled. West Bengal was toppled in peculiar the same fate, and according-to the forecast of many a political observer, Madhya Pradesh and Bihar may have to follow suit— it will be no wonder-if it came about. In these circumstances we have got to consider as to what should be done and what is the possible reason for this instability. After all, it is well known that once somebody sticks to a chair, he.does not like to leave the post or office and the lucrative way of living, and that- has caught the imagination of the people, in general, who like to stay where they are. They think that the nation feels that their services are in the interests' of the country, while some of my friends here have claimed that out of disorder, order will come and justice will come. It is true that for political considerations and for political parties it may

Provisions relating to 1092 form of Govt, in States

be there. But for the economic growth of the country, that cannot be said to be an aspect which will be satisfactory in all possible ways. I personally say that unless and until provincialism and casteism, which are being spread all over the country— and it is not by one party alone but by many others—unless that is shed away, no amendment in the Constitution is going to help. A number of Senas are there developing fast, like the Shiv Sena in Maharashtra, Gopal Sena in Kerala, Sardar Sena in Gujarat, Soshit Sena in Bihar, Vijay ;Sena in West Bengal and Lachit Sena in Assam. '

SHRI BHUPESH GUPTA; And Tata Senas everywere.

SHRI SITARAM JAIPURIA: My friend, Mr. Bhupesh Gupta, it ap-pears, is very much enamoured of these names. He may have reasons of his own and I for one would not go into them. He poses to be the custodian of the Constitution and yet, if anyone hss contributed to the national growth, or is interested in the development of industries and trade and in the improvement of the economic condition of the country, of course it does not suit certain people ior obvious reasons. I would not like to go into it. I strongly feel that the Constitution should permit them, and we who are supposed to be the supporters of the Constitution should see that they get the right place in the right manner. If any member is raising any point which does not in any way suit somebody else, there is no reason why we should take it for granted that this message has come from the Birlas or the Tatas, or the message has come from some other persons or some other country. This is a matter of opinion.

SHRI BHUPESH GUPTA: At the moment the message has come from the Jaipurfas,

SHRI SITARAM JAIPURIA: I am grateful to Mr. Gupta for the interruption because this will probably give me another half a minute, and the Vice-Chairman will give me this much indulgence...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no.

SITARAM JAIPURIA: Then, Mr. Vice-Chairman, the creation of Food Zones is another possible reason for the difficulties because what happens today is that the wheat of Haryana cannot go to U.P., and the rice of West Bengal cannot go to Kerla. I for one feel that it is necessary for the Government to ensure, for the ruling Congress Party and all the political parties to ensure that this sort of situation should be avoided. And one of the possible ways of doing that, to my mind, will be that, instead of having so many as 17 States and 10 Union Territories, each trying to be •autonomousand while they try to be autonomous, sometimes they seem to become dictatorial to the Centre, and also the Centre tries to dictate to them, to some. So it may be advisable that the States and the Union Territories should merge in a manner that there will be only five or six States, so that when we assemble, when people from the different States come and assemble in the Assembly or in the other democratic institutions, come and sit together in one body, they may forget whether he is a Gujarati or Bengali or Parsi or Marwari or one from any other community, and that probably will solve this problem.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI SITARAM JAIPURIA.; For this it may be advisable to appoint a reorganisation commission which may be asked to report, in which may be included political leaders also, not only eminent educationists or scien-

[Shri Sitaram Jaipuria.]

tists, or others whom Mr. Bhupesh Gupta quoted, but also persons who may be outstanding in their contribution, and the basis should not be language, out administrative and geographical considerations. That, I think, will solve the problem, and it will be possible for us to have a country where all of us, as we sit here, may discuss and argue and talk together. We shall be able to solve the problem and create such a situation, and it will be helpful in maintaining the democratic institution, because it has been said that in a parliamentary democracy there is less of trouble but more of shouting, nnd in a totalitarian society there is less of shouting but more of botheration, and I for one would certainly prefer the first one.

Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. A. P. Chatterjee.

SHRI BRAHMANANDA PANDA (Orissa): Before Mr. Chatterjee begins to speak I seek your permission to say this. I was to speak today because Mr. Khaitan wanted me to speak. But I am ill and I cannot speak today. However, what I want to say is this that either way, Mr. Bhupesh Gupta's or Jaipuria's, we wiH be lost.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir, certainly I support this Resolution.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Support.

SHRI A. P. CHATTERJEE: Now I support thi.5 Resolution for this reason that there should really be a parliamentary body to go into the provisions of the Constitution for this reason that the Consti lution has to be looked into a little crefully. Mr. Vice-Chairman, Sir, as I ivfie it, our Constitution has

been a hopeless affair for this reason-that we have tried to borrow from everybody, from Jack and Jill—they have also inspired us—and Tom and Dick—they have also inspired us. Now, taking our inspiration from Jack and Jill as well as from Tom and Dick, well, ultimately what has happened is this, Sir, that our Constitution has become a constitution of contradictions.

States

Now these contradictions are good enough in the British Constitution for this reason that the contradictions there are the remnants of big titanic struggle between the monarchy and the people there.

Now I am just taking only one ins tance in the Constitution, articles 163 and 164. Now what does article 164 Ĭt merely say_s this that the sav? Ministers shall hold office at the plea sure of the Governor. Now, where have we taken it from? We have taken it from England. Now did England have such a provision as this? England did have such a pro vision like this not because of their loyalty to the King, but because they wanted to get as much from the King as possible by virtue of their titanic struggles. They had that great strug gle and the King had to lose even his head, in the seventeenth century, in England. Now, after the King lost his head, thereafter, there were downs in the fortunes of the monarchy in England, and after those and downs, ultimately, there was a compromise with the King, when the Restoration was effected in Now after the Restoration, when the Commoners of England, well, they had a compromise with the King then, in the context of that compromise, they had to give up something, and they had to take something also from the King. And what they took was the largest sha-e of power, but what they gave to the king was merely a shadow of the former Royal power. Now w'r.at

they took from the King was +he real power to govern iue country, but what they gave tn Mae King was a mere saadow oi the previous monarchic pleasure of dismissing anybody, any Minister, well, at his will. But then, because the shell of dignicy had to be left with the King, therefore, they had to make it a matte of convention that the King could dismiss a Ministry at pleasure, wnile very well saying it, also by another convention laying it down that as long as the Ministry held the majority in the House of Commons, the King's pleasure would not work—the pleasure would not work. There tha King would be merely a kind of an executive who would be put to use at the time of a new ministry earning into power or at the time of 'he Chief Minister advising the King 'o dismiss a recalcitrant Minister or al the time of the council of ministers accepting the resignation of a minister during a particular session of Parliament even though the party to which the Council of Ministers belongs continues to have the majority in the House of Commons as it happened to be in the case of that famous Minister who was embroiled in that Keeler episode, in that girl's episode. At that time that particular Minister had resigned and that resignation had to be accepted and it had to be accepted by the Queen merely as the executive head of the State, of course, on the advice of the Council of Ministers. This state of things there in England was brought about through the course of a long struggle between the •monarch and the commoners of England. The monarch and the commoners fought for many years and ultimately there came about a compromise and this compromise I must say, wag tipped completely in favour of the commoners. As you know what was feft to the Kinp was merely an apology of power or authority. He was merely kept as a token head and nothing mo'e than that. The point

here is this. When our Constitution was framed here, those who framed it thok these conventions of England and they were solidified in our Consti tion. But the very dynamics of those conventions of England have b3en forgotten and these conventions were merely solidified in our Constitution. This has created all kinds of difficulties because when such convention are put in the Constitution all kinds of difficulties are bound to arise and these difficulties have arisen in various States throughout India. For example such difficulties have arisen in West Bengal where the Governor thought though he was merely to fu action according to conventions in force in England, that the Constitution gave him powers much more than these of the King of England. These things happened because those who ware framing our Constitution were so -much in favour of whatever was in force in England that they wanted to import alj that to India. For making our Constitution look respectable perhaps, they almost wanted to make our Constitution in the image of the English Constitution. It is said that God made man after His own image and because those who made our Constitution looked upon England as almost the God fo- constitutional democracy they did this.

THE VICE-CHAIRMAN (SHRI AKBAH ALI KHAN): They studied all the Constitutions in the world.

SHRI A. P. CHATTERJEE: They looked upon England as God in the matter of constitutional democracy and just as the real God made man after His own image, these our tin gods, they wanted to create Constitution also in the image of the British Constitution and so they put in all the conventions which were there in England in the form of our Constitution. This has created kinds of difficulties. This is one the anomalies that have crept into Constitution. (Time bell our rings) Just two more minutes

1097 appointment 0/ a

Committee to review

Constuudonal

[RAJYA SABHA] Provisions relating tv 1098 form of Govt, in otates

[Shri A. P. Chatterjee.] Sir. Ten minutes are not yet over. Mr. Vice-Chairman. for instance we nnd that our Constitution is tuil of so many cnecks and balances, xhese cnecks a id balances are conventional cnecks and balances in England and, therdore, they manage better in English than in India. Here since these checks and balances have been imported without any thought or any reflection into Indian Constitution we run into all the kinds of troubles and difficulties. Our Constitution is taa biSgest in the world. If throw of the a copy Constitution at a man's head his head would be b oken. It is such a big Constitution. But this big Constitution has not bean able to solve many of our ills and problems. There are many problems. For instance there is the problem of defections and floor-Therefore, I say that this crossing. Constitution has to be looked into. It is no use saying that because in 1950 •ome Constitution was given by a Constituent Assembly it should not be modified o- looked into. That Constituent Assembly was not elected on adult franchise. It was a Constituent Assembly elected upon a very limited suffrage, and so that Constituent Assembly could not reflect the sentiments of the people of India at large. Moreover, who were the members of that Constituent Assembly?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They were the real representatives of India.

SHRI A. P. CHATTERJEE: Those members were not very much in touch with due respect to the framers of the Constitution I would like to say it—with the people at large.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They were in touch with the people.

SHRI A. P. CHATTERJEE: It is no use trying to make a fetish of it. I After all, what is idolatry? Idolatry

aoes not merely mean worship of a stone or Idolatry means wooden image. worshipping anything witnout deliberation or wunout any reflection. If we begin to worship the Constitution because it was .born in 1950 then it would be in grossest form of idolatry. Therefore, il we want to divest ourselves o. this grossest form of idolatry let us look at it from a practical point of view. We find that this Constitution is failing to worn and, therefore, this Constitution bas to be looked into. Look at the powers of the Governors and all that. These powers of the Governor have got to be modified. Governor is no more than a top executive and if he wants to be more than a top executive then he has got to be put in his place. ^But if you inte pret the Constitution literally you cannot do it. A particular High Court literally went by the Constitution and said that the Governor is more powerful than the King of England. If this is so then the GovernoVs powers have got to be modified. It is, therefore, necessary that our Constitution should be amended. I cannot say exactly in what way it is to be amended and so this Resolution which has been brought forward by my hon. friend Mr. Khaitan is a very useful one and it should be accepted. whole nuestton has to be gone into by The a Parliamentary body which has to be constituted in orde>- to find out how the Constitution is to be amended. It has to be because this Constitution will amended not do. Thank you. Sir.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 11 A.M. on Monday the 6th May.

The House then adjourned at forty-six minutes past five of the clock till eleven of th* clock on Monday the Bth May, 1968. 570.